

**Criminal Revision No. 09/2020  
Subhash Chander Wadhva Vs. CBI**

21.07.2020

**Present: Sh. Vinay Sharma, Advocate for revisionist/accused.  
Sh. Umesh Chandra Saxena, Sr. PP for CBI/respondent.**

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

After discussion, Ld. Counsel for the revisionist has agreed that he would take a briefing from his client through telephone and thereafter, he would be ready to advance arguments on the revision.

**Accordingly, list for final hearing through VC on 06.08.2020 at 03.00 PM.**

In the meantime, CBI is also directed to file reply, if any, well in advance after serving a copy to the opposite party.

Ld. PP submits that the copy of the revision is not available with him. Let the same be supplied to him within three days.

**A copy of this order be sent to the Computer Branch for uploading on official website.**

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act) (CBI)/RADDC/ND/21.07.2020s

**IN THE COURT OF MS. SUJATA KOHLI, DISTRICT & SESSIONS  
JUDGE-CUM-SPECIAL JUDGE (PC ACT) (CBI), ROUSE AVENUE  
COURT COMPLEX, NEW DELHI**

**HARISH KUMAR Vs. STATE (NCT OF DELHI)**

**FIR NO: 213/2020**

**U/S: 386/506/306/34 IPC**

**PS: NEB SARAI (DIU), South District**

21.07.2020

**Present: Sh. Ravi Drall, Advocate for applicant/accused.**

**Sh. Manish Rawat, PP for CBI.**

**Sh. Ravinder Singh, Advocate for complainant with  
complainant.**

**IO/SI Kamal Kishore from PS Neb Sarai (South).**

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**This is first application under Section 439 CrPC moved on behalf of applicant/accused Harish Kumar. Be registered as Misc. Application.**

Due to heavy rain and bad weather, there appear to be connectivity issues, mainly from the side of Ld. Counsel for the applicant, and hearing is not started in spite of sufficient time being taken for around 20 minutes or so. The hearing has to be adjourned.

However, it has come to the notice of the undersigned while going through the material placed before me that, the main and crucial document i.e. the suicide note of deceased has not been placed before me by the applicant.

There is a reference throughout of a suicide note, which is stated to be in fact the basis of this case. Even the complainant has not filed the same

with his application seeking permission to address oral arguments and file written submissions, nor the IO has filed the same with his reply to the bail application.

At this stage, it is submitted by SI Kamal Kishore that Insp. Kumar Rajiv is not present today as he is busy on the spot investigation regarding voice identification of other accused in this matter itself. He also submits that he is also a part of the investigating team and is also familiar with the facts and would be able answer the queries.

In any case, since the hearing of this case is not taking place due to the aforesaid reasons, the presence of IO Insp. Kumar Rajeev stands dispensed with for today. However, on the next date IO shall remain present in person (through VC).

Also, more importantly **the suicide note in all its contents is directed to be submitted today itself during the course of the day.**

**List on 22.07.2020 at 2.30 PM for arguments.**

**A copy of this order be sent to the Computer Branch for uploading on official website.**

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act) (CBI)/RADC/ND/21.07.2020

**Misc. DJ ASJ No. 69/2019**  
**H. B. Chaturvedi Vs. CBI and Others**

21.07.2020

**Present:** Sh. Bhuvnesh Satija, Advocate for applicant/accused H. B. Chaturvedi.  
Sh. Umesh Chandra Saxena, Sr. PP for CBI/Respondent No. 1.  
Sh. Ajinkya Tiwari, Advocate for Respondents/accused No. 2, 3, 4 and 13.  
Sh. Kartik Bhardwaj, Advocate for Respondent Nos. 6 & 7.  
Sh. Ms. Sheffali Chaudhary, Advocate for Respondent No. 14.

Matter has been taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Heard at length. Clarifications sought.

Sh. Bhuvnesh Satija, Ld. Counsel for applicant/accused undertakes to file a detailed affidavit making a mention of all the cases under PC Act or ED pending against the applicant till date. **Let the same be filed well in advance after serving an advance copy to the opposite party.**

Sh. Kartik Bhardwaj, Ld. Counsel for respondents No. 6 & 7, who has appeared today submits that he has not been provided the copy of the same. It is observed that it is too late in the day. However, Ld. Counsel for the applicant volunteers to avoid any unnecessary delay that he would supply the copy of the application to Ld. Counsel for respondent no. 6 & 7 on his own. Therefore, the aspect of objection or no objection on behalf of respondents no. 6 & 7 can also be taken care of on the next date of hearing.

**As requested, list for further hearing on 29.07.2020 at 02.30 PM.**

**A copy of this order be sent to the Computer Branch for uploading on the official website.**

**(SUJATA KOHLI)**

District & Sessions Judge-cum-Spl. Judge  
(PC Act) (CBI)/RADC/ND/21.07.2020